

**Allocation of coal blocks to private companies**

1229. SHRI K.C. TYAGI:

SHRI P. BHATTACHARYA:

SHRI ARVIND KUMAR SINGH:

SHRIMATI RAJANI PATIL:

Will the Minister of COAL be pleased to state:

(a) the details of the coal blocks allocated to private companies which has been de-allocated during 2014 till date on the basis of the recommendations of Inter – Ministerial Group (IMG), company-wise and coal block-wise along with the date of their allocation;

(b) the reasons/irregularities for de-allocation, block-wise;

(c) whether IMG has recommended no action against 30 coal blocks; and

(d) if so, the details thereof along with the reasons therefor, coal block-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) The details of the coal blocks allocated to private companies which have been de-allocated during 2014 till date on the basis of the recommendations of Inter-Ministerial Group (IMG), company-wise and coal block-wise along with the date of their allocation and reasons for de-allocation are given in the Statement-I (*See* below).

(c) and (d) A notice dated 15.01.2014 was issued to allocattees of 61 coal blocks allocated to private companies which had not come under production, prescribing the criteria for de-allocation. The IMG in its 24th meeting held on 7-8th February, 2014 carried out review of these 61 coal blocks and recommended no action in respect of 30 coal blocks which met the criteria by the prescribed cut-off date *i.e.* 05.02.2014. The details of these coal blocks are given in the Statement – II (*See* below).

**Statement – I**

*The details of the coal blocks allocated to private companies which have been de-allocated during 2014 till date*

Sl. No.	Name of coal block	Name of the company	Date of allocation	Date of de-allocation	Reasons for de-allocation
1	2	3	4	5	6
1.	Kesla North	M/s. Rathi Udyog Ltd.	05.08.2008	02.01.2014	Most of the major milestones such as mining plan, Environment Clearance (EC) and Forest Clearance (FC), land acquisition as well as grant of mining lease were not achieved despite a lapse of more than 5 years since allocation.
2.	Khappa and Extn.	M/s. Sunflag Iron and Steel Ltd. M/s. Dalmia Cement (Bharat) Ltd.	29.05.2009	06.01.2014	Major milestones like grant of mining lease, submission of Environment Management Plan (EMP), Forest Clearance were pending. There were

					considerable slippages as per milestones and four and a half years elapsed since allocation.
3.	Majra	M/s. Gondwana Ispat Ltd.	29.10.2003	07.01.2014	Milestones like FC, Land acquisition and grant of mine opening permission were pending. Almost 10 years had elapsed since allocation and the block did not come into production.
4.	Bikram	M/s. Birla Corporation Ltd.	12.08.2008	07.01.2014	E.C., F.C., Land acquisition and Mining Lease were pending.
5.	Chitarpur	Corporate Ispat Alloys Ltd.	02.09.2005	19.02.2014	FC Stage-I was not obtained on cut-off date as per prescribed criteria for de-allocation.
6-7.	Kotre Basantpur and Pachmo	M/s Tata Iron and Steel Company Limited	11.08.2005	21.02.2014	FC Stage-I was not obtained on cut-off date as per prescribed criteria for de-allocation.

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1	2	3	4	5	6
8.	Bundu	Rungta Mines Limited	25.04.2006	14.02.2014	Allocatee had neither obtained EC nor FC Stage-I on cut-off date as per prescribed criteria for de-allocation.
9.	Chakla	Essar Power Generation Ltd.	20.02.2007	19.02.2014	Allocatee had neither obtained EC nor FC Stage-I on cut-off date as per prescribed criteria for de-allocation.
10.	Tubed	Hindalco Industries Ltd. & Tata Power Ltd.	01.08.2007	20.02.2014	Allocatee had neither obtained EC nor FC Stage-I on cut-off date as per prescribed criteria for de-allocation.
11.	Mednirai	Rungta Mine Ltd. and Kohinoor Steel (P) Ltd.	28.05.2009	20.02.2014	Allocatees had neither obtained EC nor FC Stage-I on cut-off date as per prescribed criteria for de-allocation.

12.	Rajnara North (Central & Eastern)	Mukund Ltd. & Vini Iron & Steel Udyog Ltd.	20.11.2008	17.02.2014	No forest land involved. EC was not obtained on cut-off date as per prescribed criteria for de-allocation.
13.	Brahmadiha	Castron Mining Limited	01.09.1999	17.02.2014	Allocatee had not set up the end use plant which was the basic condition for the very allocation of coal block. A considerable period elapsed since date of allocation.
14.	Ashok Karkatta	Essar Power Limited	06.11.2007	19.02.2014	This was a regionally explored block and the allocatee has not obtained Prospecting Licence (PL) and consequently no exploration was carried out. Proposal seeking Stage-I FC was not received by the MoEF.
15.	Brahampuri	Pushp Steel & Mining Ltd.	16.07.2007	21.02.2014	Stage-I Forest Clearance was not obtained on cut-off date as per prescribed criteria for de-allocation.

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1	2	3	4	5	6
16.	Tandsi-III & Tandsi-III (Extn.)	Mideast Integrated Steels Ltd.	05.08.2008	17.02.2014	Allocatee had neither obtained EC nor FC Stage-I on cut-off date as per prescribed criteria for de- allocation.
17.	Thesgora - B/Rudrapuri	Kamal Sponge Steel & Power Ltd. & Revati Cement Pvt. Ltd.	21.11.2008	17.02.2014	Allocatees had neither obtained EC nor FC Stage-I on cut-off date as per prescribed criteria for de- allocation.
18-19.	Nakia-I & II	Ispat Godavari Ltd., Ind-Agro Synergy Ltd., Nakoda Ispat Ltd., Vandana Global Ltd. & Shree Bajrang Power & Ispat Ltd.	13.01.2006	17.02.2014	Allocatees had neither obtained EC nor FC Stage-I on cut-off date as per prescribed criteria for de- allocation. Stage-I forest clearance was rejected by MoEF.
20.	Madanpur (North)	Ultratech Ltd., Singhal Enterprises, Navbharat Coalfields Ltd., Vandana Energy & Steel Pvt. Ltd., Prakash Industries Ltd.,	13.01.2006	17.02.2014	Allocatees had neither obtained EC nor FC Stage-I on cut-off date as per prescribed criteria for de- allocation

		Anjani Steel Pvt. Ltd. and Consortium of M/s. Ispat Godavari Ltd., Vandana Global Ltd., Ind-Agro Synergy Ltd., Bajrang Power & Ispat Ltd. and Nakoda Ispat Ltd.			
21.	Madanpur South	Hindustan Zinc Ltd., Akshay Investment (Pvt.) Ltd., Chhattisgarh Steel & Power Ltd., Chhattisgarh Electricity Corp. Ltd., MSP Steel & Power Ltd. and Consortium of M/s. Ispat Godavari Ltd., Vandana Global Ltd., Ind-Agro Synergy Ltd., Bajrang Power & Ispat Ltd. and Nakoda Ispat Ltd.	13.01.2006	17.02.2014	Allocatees had neither obtained EC nor FC Stage-I on cut-off date as per prescribed criteria for de- allocation. Stage-I forest clearance was rejected by MoEF.
22.	Gare Palma IV/6	Jindal Steel & Power Ltd. & Nalwa Sponge Iron Ltd.	13.01.2006	17.02.2014	EC was not obtained on cut- off date as per prescribed criteria for de-allocation.

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1	2	3	4	5	6
23.	Sayang	AES Chhattisgarh Energy Pvt. Ltd.	06.11.2007	17.02.2014	Regionally explored block at the time of allocation. No PL was obtained and consequently no exploration was undertaken. Proposal seeking Stage-I FC was not received by the MoEF.
24.	Fatehpur	SKS Ispat & Power Ltd. and Prakash Industries Ltd.	06.02.2008	17.02.2014	Regionally explored block at the time of allocation. No PL was obtained and consequently no exploration was undertaken. Proposal seeking Stage-I FC was not received by the MoEF.
25.	Rajgamar Dipside (Daevanara)	API Ispat & Powertech Pvt. Ltd. and C.G. Sponge Manufacturing Consortium Coalfield Pvt. Ltd.	14.10.2011	17.02.2014	Stage-I Forest Clearance & Environment clearance were not obtained on cut-off date as per prescribed criteria for de-allocation.
26.	Rajgamar Dipside (South of Phulikdih Nala)	Monnet Ispat & Energy and Topworth Steel Ltd.	03.06.2009	17.02.2014	Allocatee had neither obtained EC nor FC Stage-I

					on cut-off date as per prescribed criteria for de-allocation.
27.	Lohara West & Lohara Extn. (E)	Adani Power Ltd.	06.11.2007	17.02.2014	EC and FC Stage-I were not obtained on cut-off date as per prescribed criteria for de-allocation. Project was within the proposed Buffer Zone of Tadoba-Andheri Tiger Reserve.
28.	Bander	AMR Iron & Steel Pvt. Ltd., Century Textiles & Industries Ltd. and J.K. Cement Ltd.	29.05.2009	17.02.2014	EC and FC Stage-I were not obtained on cut-off date as per prescribed criteria for de-allocation.
29.	Bijahan	Bhushan Ltd. and Shri Mahavir Ferro Alloys Pvt. Ltd.	13.01.2006	17.02.2014	EC and FC Stage-I were not obtained on cut-off date as per prescribed criteria for de-allocation.
30.	Radhikapur (East)	Tata Sponge Iron Ltd., Scaw Industries Ltd. and SPS Sponge Iron Ltd.	07.02.2006	17.02.2014	EC and FC Stage-I were not obtained on cut-off date as per prescribed criteria for de-allocation.

1	2	3	4	5	6
31.	Radhikapur (West)	Rungta Mines Ltd., OCL India Ltd. and Ocean Ispat Ltd.	25.04.2006	14.02.2014	EC and FC Stage-I were not obtained on cut-off date as per prescribed criteria for de-allocation.
32-33.	Rampia & Dipside of Rampia	Sterlite Energy Ltd., GMR Energy Ltd., Arcelor Mittal Ltd., Lanco Group Ltd., Navbharat Power Pvt. Ltd. and Reliance Energy Ltd.	17.01.2008	17.02.2014	It was a partly explored block. No PL was obtained for unexplored area. EC and FC Stage-I for partly explored area were not obtained on cut-off date as per prescribed criteria for de-allocation.
34.	Biharinath	Bankura DRI Mining Manufacturers Co. Pvt. Ltd.	20.02.2007	17.02.2014	EC and FC Stage-I were not obtained on cut-off date as per prescribed criteria for de-allocation.
35.	Moira Madhujore	Ramswarup Lohh Udyog Ltd., Adhunik Corporation Ltd.,	06.10.2009	14.02.2014	No forest land involved. Environment clearance was not obtained on cut-off date

		Uttam Galva Steels Ltd., Howrah Gases Ltd., Vikash Metals & Power Ltd. and ACC Cement Ltd.			as per prescribed criteria for de-allocation.
36.	Ramchandi Promotional	Jindal Steel & Power Limited	27.02.2009	17.02.2014	Prospecting license was not obtained. All major milestones were pending.
37.	North of Arkhapal Srirampur	Strategic Energy Technology Systems Limited (SETSL)	27.02.2009	17.02.2014	Prospecting license was not obtained. All major milestones were pending.

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***Statement – II***

*Details of coal blocks where no action was recommended  
in 24th meeting of IMG*

Sl. No.	Name of the Coal Block	Name(s) of the Allocatee Company (s)
1.	Moitra	Jayaswal Neco Ltd.
2.	Seregarha	Arcelor Mittal and GVK Power Ltd.
3.	Mahuagarhi	JAS Infrastructure Capital Pvt. Ltd. and CESC Ltd.
4.	Ganeshpur	Tata Steel Ltd., Adhunik Power and Natural Resources Ltd.
5-7.	Brinda, Sasai and Meral	Abhijeet Infrastructure Pvt. Limited
8.	Lohari	Usha Martin Limited
9.	Dumri	Nilanchal Iron & Power Ltd. and Bajrang Ispat Pvt. Ltd.
10.	Jitpur	JSPL
11.	Rohne	JSW Steel Limited and Bhushan Power and Steel Limited
12.	Patal East	Bhushan Power and Steel Limited
13.	Mahan	Essar Power Ltd.
14.	Mandla North	Jaiprakash Associate Ltd.
15.	Sial Ghogri	Prism Cement
16.	Durgapur II/Sarya	DB Power Ltd.
17.	Fatehpur East	JLD Yavatmal, Green Infrastructure, Navbharat Power, Visa Power Ltd.
18.	Gare Palma IV/8	Jayaswal Neco Industries Limited
19.	Durgapur II/Taraimar	BALCO
20-22.	Marki Mangli II & IV	Shree Virangana Steels Limited
23.	Kosar Dongergaon	Chaman Metallick Limited

Sl. No.	Name of the Coal Block	Name(s) of the Allocatee Company (s)
24.	Nerad Malegaon	Gupta Metallics and Power Ltd. and Gupta Coalfields and Washeries Limited
25.	Utkal C	Utkal Coal Limited
26.	Utkal B2	Monnet Ispat and Energy Ltd.
27.	Utkal B-1	JSPL
28.	Jamkhani	Bhushan Steel and Power
29.	Mandakini	Monnet Ispat and Energy Limited, Jindal Photo Limited and Tata Power Comp Ltd.
30.	Andal East	Jai Balaji Industries Limited and Rashmi Cement

#### Cancellation of coal blocks

†1230. SHRI VIJAY GOEL:

SHRI PRABHAT JHA:

Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government has recently cancelled the allocation of coal blocks of several companies;

(b) if so, the details thereof along with the reasons therefor;

(c) whether, keeping in view the likely impact of cancellation of allocations on power production, suggestions to review the decision of cancellation of allocation have been received; and

(d) if so, the details thereof and whether it is being considered to withdraw the decision of cancellation of allocations and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) The Government periodically monitors and reviews the development of allocated blocks as well as end use plants by the allocatee companies, earlier through the Review Committee and now by the Inter-Ministerial Group (IMG). Wherever delays are noticed, Government issues show cause notices and advisories to such allocatees cautioning them to bring the coal blocks into production as per the guidelines/milestones chart. Based on the recommendations of the then Review Committee and the IMG now, the Government has so far de-allocated 80 coal blocks, out of which 38 coal blocks have been de-allocated during the year 2014.

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†Original notice of the question was received in Hindi.